

5.7.95. Hon'ble Mr. Justice B. C. Saxena, V.C.  
Hon'ble Mr. S. Das Gupta, A.M.

The counter-affidavit by the respondents have already been filed. The applicant is granted 2 weeks' further time for filing rejoinder-affidavit. List the O.A. for hearing on 27.9.1995.

*W.C.*  
A. M.

*Boh*  
V. C.

OR

R.A. not filed.

B  
22/9/95

27.9.95 Hon'ble Mr. Dr. R. K. Saxena JY  
Hon'ble Mr. D. S. Baweja AM

Sri A. C. Pathak for the applicant is present. None is present on behalf of the respondents.  
Adjourned to 25.1.1996.

*Sax*

*Sharma*  
AM

JY

25-1-96 Hon. Mr. Justice B. C. Saxena  
Hon. Mr. S. Das Gupta, A.M.

No time left. Adjourned to 24-5-96 for hearing.

*Boh*

*J*

OR

No R.A. has been filed.  
No amendment after. ~~It may~~  
has been filed on 21.5.96.  
ready for order.

It may be continued that other connected cases are to be listed for hearing 10.7.96.

B  
21.5.96

OA 1712/94, OA 1757/94, OA 1507/94,  
OA 1463/94, OA 251/93, OA 1733/93,  
OA 1292/94 and O.A. 10/95

OA 1757/94

26/12/97

Hon. Mr. S. Dayal, AM.

Hon. Mr. D.V.R.S.G. Dattatreya, JM

None for the applicant in all the O.A.s.

Sri N.P. Singh, proxy-counsel to Sri J.N. Tiwari;  
~~Counsel for the respondents~~ and ~~as~~ as counsel  
for the respondents in O.A. No. 1507/94 and  
O.A. No. 251/93 out of the bunch of 8 cases, is  
present. The ~~order~~ <sup>order</sup> sheet shows that the  
learned counsel for the applicants have not  
been present or have not filed responses  
for considerable period of time. Under these  
circumstances, the O.A. No. 1712/94, OA. 1757/94,  
OA 1507/94, OA 1463/94, OA 251/93, OA 1733/93,  
OA 1292/94 and O.A. 10/95 are dismissed  
in default and for non-prosecution.

JM

AM.

(a)